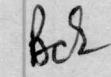


(9)

27.4.95 Hon. Mr. Justice B.C. Saksena, V.CHon. Mr. S. Dayal, Member(A)

None responded on behalf of the applicant when the case was called out. Through misc a application filed by the respondents it has been indicated that the facts and questions of law raised in the O.A. are identical to those which were raised in O.A. 1336/93 <sup>In terms of the</sup> Munna Lal and Ors Vs. Union of India and Ors./ The judgment rendered in the leading case no. 1336/93 this O.A. is also dismissed and will be governed by the said judgment.

  
A.M.  
V.C.

Uv/